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Title: Papers laid on the Table of the House by members/Ministers.

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 179 of the Electricity Act, 2003:—

- (i) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) (Fourth Amendment) Regulations, 2007 published in Notification No. L-7/25(5)/2003-CERC in Gazette of India dated the 31 st December, 2007.
- (ii) The Central Electricity Regulatory Commission (Sharing of revenue derived from utilization of transmission assets for other business) Regulations, 2007 published in Notification No. F No. L-7A 06(122)/ CERC-2007 in Gazette of India dated the 31 st December, 2007.

(Placed in Library, See No.LT-8256/08)

(2) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2006-2007 together with Audit Report thereon.

(Placed in Library, See No.LT-8257/08)

(3) A copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Power, for the year 2008-2009.

(Placed in Library, See No.LT-8258/08)

(4) A copy of the Outcome Budget (Hindi and English versions) of the Ministry of Power, for the year 2008-2009.

(Placed in Library, See No.LT-8259/08)

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN): On behalf of Shri S. Jaipal Reddy, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619 A of the Companies Act, 1956:—

- (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2006-2007.
- (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2006-2007, alongwith Audited Accounts and comments of the Comptroller an Auditor General thereon.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT-8260/08)

(3) A copy of the "Recruitment Regulations" of Director (Ministerial) Delhi Development Authority, 2007 (Hindi and English versions) published in Notification No. G.S.R. 6 (E) in Gazette of India dated the 3rd January, 2008 under section 58 of the Delhi Development Act, 1957.

(Placed in Library, See No.LT-8261/08)

(4) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2006-2007, together with Audit Report thereon.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(Placed in Library, See No.LT-8262/08)

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy each of the following Detailed Demands for Grants (Hindi and English versions):—

(1) The Ministry of Finance for the year 2008-2009.

(Placed in Library, See No.LT-8263/08)

(2) Parliaments, Secretariats of the President and Vice-President for the year 2008-2009.

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): I beg to lay on the Table—

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 2006-2007.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT-8265/08)

(3) A copy of the Notification No. O.N. 2(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 2008 making certain amendments in the order No. 9 dated the 16th May, 2005 under sub-section (3) of section 10 of the Delimitation Act, 2002.

(Placed in Library, See No.LT-8266/08)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 10A of the Delimitation (Amendment) Ordinance, 2008:—

(i) S.O.283(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Assam with immediate effect and until further orders.

(ii) S.O.284(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Amnacha! Pradesh with immediate effect and until further orders.

(iii) S.O.285(E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Nagaland with immediate effect and until further orders.

(iv) S.O. 286 (E) published in Gazette of India dated the 8th February, 2008 deferring the delimitation exercise in the State of Manipur with immediate effect and until further orders.

(Placed in Library, See No.LT-8267/08)

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Notaries Act, 1952:—

(i) The Notaries (Fourth Amendment) Rules, 2007 published in Notification No. G.S.R. 686(E) in Gazette of India dated the 31 st October, 2007.

(ii) The Notaries (Amendment) Rules. 2008 published in Notification No. G.S.R. 51 (E) in Gazette of India dated the 23rd January, 2008.

(Placed in Library, See No.LT-8268/08)

**ग्रामीण विकास मंत्री (डॉ. सयुंश प्रसाद सिंह):** महोदय, मैं वर्ष 2008-09 के लिए ग्रामीण विकास मंत्रालय की अनुदानों की विस्तृत मांगों की एक प्रति ( हिन्दी तथा अंग्रेजी संस्करण ) सभा पटल पर रखता हूँ।

(Placed in Library, See No.LT-8269/08)

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): On behalf of Shri Prem Chand Gupta, I beg to lay on the Table—

(1) A copy of the Notification No. 1-CA(7)/104/2007 (Hindi and English versions) published in Gazette of India dated the 8th October, 2007 e s t a b l i s h e d i n t h e D i r e c t o r a t e h e a d e d b y S h r i T. K a r t h i k e y a n, t h e D i r e c t o r o f t h e I n s t i t u t e f o r m a k i n g i n v e s t i g a t i o n s i n r e s p e c t o f a n y i n f o r m a t i o n o n c o m p l a i n t r e c e i v e d b y i t, i s s u e d u n d e r s e c t i o n 2 1 o f t h e C h a r t e r e d A c c o u n t a n t s A c t, 1 9 4 9.

(Placed in Library, See No.LT-8270/08)

(2) A copy of the Notification No. S.O. 2104(E) (Hindi and English versions) published in Gazette of India dated the 7th December, 2007 establishing a Tribunal consisting of one Presiding Officer and two members to decide the dispute under section 10A of the Cost and Works Accountant Act, 1959 issued under section 10B of the said Act.

(Placed in Library, See No.LT-8271/08)

- (3) A copy of the Competition Commission of India (Term of the Selection Committee and the manner of selection of penal of names) Rules. 2008 (Hindi and English versions) published in Notification No. G.S.R. 111 (E) in Gazette of India dated 27th February, 2008, under sub-section (3) of section 63 of the Competition Act, 2002.

(Placed in Library, See No.LT-8272/08)

- (4) A copy of the Notification No. G.S.R. 719(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 2007 making certain amendments in the Schedule-VI of the Companies Act, 1956 issued under sub-section (3) of section 641 of the said Act.

(Placed in Library, See No.LT-8273/08)

- (5) A copy of the Companies (Central Government's) General Rules and Forms (Third Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 720(E) in Gazette of India dated the 16th November, 2007 under sub-section (3) of section 642 of the Companies Act, 1956.

(Placed in Library, See No.LT-8274/08)

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI S. REGUPATHY): On behalf of Shrimati Renuka Chowdhury, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2003-2004, alongwith Audited Accounts.  
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2003-2004.  
(iii) A copy of the Conclusion and Recommendations (Hindi and English versions) on the Annual Report of the National Commission for Women, New Delhi, for the year 2003-2004.  
(iv) A copy of the Action Taken Report (Hindi and English versions) on the Recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2003-2004.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No.LT-8275/08)

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI M.V. RAJASEKHARAN): I beg to lay on the Table a copy of the Detailed Demands for Grants (Hindi and English versions) of the Ministry of Planning for the year 2008-2009.

(Placed in Library, See No.LT-8276/08)

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE

(SHRI S.S. PALANIMANICKAM): I beg to lay on the Table—

- (1) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—  
(i) G.S.R 753(E) and G.S.R. 754(E) published in Gazette of India dated the 5th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus. (N.T.) dated the 16th July, 2007.  
(ii) G.S.R 768(E) to G.S.R. 770(E) published in Gazette of India dated the 13th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 68/2007-Cus. (N.T.) dated the 16th July, 2007.  
(iii) G.S.R 57(E) published in Gazette of India dated the 24th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.  
(iv) GS.R 741 (E) published in Gazette of India dated the 29th November, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.  
(v) GS.R. 788(E) published in Gazette of India dated the 26th December,

2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.

- (vi) GS.R. 24(E) published in Gazette of India dated the 10th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No.20/2006-Cus. dated the 1st March, 2006.
- (vii) GS.R. 33(E) published in Gazette of India dated the 5th January, 2008 together with an explanatory memorandum seeking to grant additional tariff concessions to 539 tariff items under India-Singapore Comprehensive Economic Cooperation Agreement.
- (viii) GS.R. 53(E) published in Gazette of India dated the 23rd January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated the 23rd July, 1996.
- (ix) GS.R. 797(E) published in Gazette of India dated the 31 st December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Cus. dated the 1st March, 2002.
- (x) GS.R. 799(E) and GS.R. 800(E) published in Gazette of India dated the 31 st December, 2007 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xi) GS.R. 67(E) published in Gazette of India dated the 4th February, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 39/96-Cus. dated the 23rd July, 1996.
- (xii) GS.R. 773(E) published in Gazette of India dated the 17th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 113/2003-Cus. dated the 22nd July. 2003.
- (xiii) GS.R. 119(E) to GS.R. 128(E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding Customs Duty changes in context of the Budget proposals pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 29th February, 2008.

(Placed in Library, See No.LT-8277/08)

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act. 1975:â€”

- (i) GS.R. 68(E) published in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum seeking to continue anti-dumping duty imposed on imports of flexible-slabstock polyol or FSP, originating in, or exported from, the United States of America, to offset dumping and against Singapore and Japan to prevent recurrence of dumping in order to remove the likelihood of injury to the domestic industry at the rates recommended by the Designated Authority.
- (ii) GS.R. 69(E) published in Gazette of India dated the 5th February, 2008 together with an explanatory memorandum rescinding to Notification No. 120/2002-Cus. dated the 31 st October, 2002.
- (iii) GS.R. 4(E) published in Gazette of India dated the 1st January, 2008 together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Mulberry Raw Silk originating in, or exported from the People's Republic of China, upto and inclusive of 1 st January, 2009.
- (iv) GS.R. 8(E) published in Gazette of India dated the 3rd January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 117/2003-Cus. dated the 24th July, 2003.
- (v) GS.R. 9(E) published in Gazette of India dated the 3rd January, 2008 together with an explanatory memorandum making certain amendments in the notification No. 102/2006-Cus. dated the 29th September, 2006.
- (vi) G.S.R. 12(E) published in Gazette of India dated the 4th January, 2008 together with an explanatory memorandum making certain amendments in the Notification No. 165/2003-Cus. dated the 12th November, 2003.

- (vii) G.S.R. 20(E) published in Gazette of India dated the 8th January, 2008 together with an explanatory memorandum seeking to impose anti-dumping duty on imports of Trimethoprim, originating in, or exported from the People's Republic of China at the rates recommended by the Designated Authority.
- (viii) GS.R. 21(E) published in Gazette of India dated the 8th January, 2008 together with an explanatory memorandum rescinding the Notification No. 89/2002-Cus. dated the 3rd September, 2002.
- (ix) GS.R. 28(E) published in Gazette of India dated the 14th January, 2008 together with an explanatory memorandum rescinding the Notification No. 122/2002-Cus. dated the 31 st October, 2002.
- (x) GS.R. 29(E) published in Gazette of India dated the 14th January, 2008 together with an explanatory memorandum rescinding the Notification No. 100/2006-Cus. dated the 29th September, 2006.
- (xi) G.S.R. 52(E) published in Gazette of India dated the 23rd January, 2006 together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Homopolymer of vinyl chloride monomer, originating in, or exported from, Taiwan, People's Republic of China, Indonesia, Japan, Korea RP, Malaysia, Thailand and USA and imported into India.
- (xii) GS.R. 735(E) published in Gazette of India dated the 28th November, 2007 together with an explanatory memorandum seeking to provisionally exempt imports of nylon tyre cord fabrics, exported by M/s Quingdao Lian Chuang Stock Company Limited. People's Republic of China and imported into India from, anti-dumping duty.
- (xiii) GS.R. 747(E) published in Gazette of India dated the 30th November, 2007 together with an explanatory memorandum seeking to impose provisional anti-dumping duty on imports of Ceftriaxone Sodium Sterile, originating in, or exported from, the People's Republic of China and imported into India.
- (xiv) GS.R. 776(E) published in Gazette of India dated the 18th December, 2007 together with an explanatory memorandum seeking to impose anti-dumping duty on imports into India of Compact Flourescent Lamps, exported by M/s Ossam China Lighting, People's Republic of China with effect from the 13th February, 2006.
- (xv) GS.R. 777(E) published in Gazette of India dated the 18th December, 2007 together with an explanatory memorandum rescinding the Notification No. 7/2006-Cus. dated the 13th February, 2006.
- (xvi) GS.R. 784(E) published in Gazette of India dated the 20th December, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 142/2003-Cus. dated the 23rd September, 2003.
- (xvii) GS.R. 798(E) published in Gazette of India dated the 31 st December, 2007 together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Steel Wheels originating in, or exported from, the People's Republic of China and imported into China.
- (xviii) G.S.R. 96(E) published in Gazette of India dated the 19th February, 2008. together with an explanatory memorandum seeking to impose final anti-dumping duty on imports of Phosphoric acid, technical grade or food grade including industrial grade, originating in, or exported from, the People's Republic of China.
- (xix) G.S.R. 97(E) published in Gazette of India dated the 19th February, 2008, together with an explanatory memorandum rescinding Notification No. 104/2007-Cus. dated the 14th September, 2007.
- (xx) G.S.R. 129(E) published in Gazette of India dated the 1st March, 2008, together with an explanatory memorandum making certain amendments in the First Schedule to the Customs Tariff Act, 1975.

(Placed in Library, See No.LT-8278/08)

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section(2) of section 38 of the Central Excise Act, 1944:â€”

- (i) The Central Excise (Amendment) Rules, 2008, published in Notification No. G.S.R. 40(E) in Gazette of India dated the 18th January, 2008, together with an explanatory memorandum.
- (ii) G.S.R. 42(E) published in Gazette of India dated the 18th January, 2008, together with an explanatory memorandum making certain amendments in the two Notifications mentioned therein.
- (iii) G.S.R. 54(E) published in Gazette of India dated the 24th January, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 2/2006-CE(N.T.) dated the 1st March, 2006.
- (iv) The Central Excise (Compounding of Offences) Amendment Rules, 2007 published in Notification No. G.S.R. 790(E) in

Gazette of India dated the 27th December, 2007 together with an explanatory memorandum.

- (v) GS.R. 743(E) published in Gazette of India dated the 30th November, 2007, together with an explanatory memorandum making certain amendments in the Notification No. 20/2006-CE(N.T.) dated the 30th September, 2006.
- (vi) The Central Excise (Second Amendment) Rules, 2008 published in Notification No. G.S.R. 58(E) in Gazette of India dated the 25th January, 2008, together with an explanatory memorandum.
- (vii) GS.R. 81(E) published in Gazette of India dated the 11th February, 2008, together with an explanatory memorandum making certain amendments in the Notification no. 45/2001-CE(N.T.) dated the 26th June, 2001.
- (viii) GS.R. 130(E) to GS.R. 142(E) published in Gazette of India dated the 1st March, 2008, together with an explanatory memorandum regarding Central Excise duty changes and exemption in context of Budget proposals pertaining to indirect taxes as announced by Finance Minister in Lok Sabha on 29th February, 2008.

(Placed in Library, See No.LT-8279/08)

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994:—

- (i) GS.R. 739(E) published in Gazette of India dated the 29th November, 2007 together with an explanatory memorandum making certain amendments in the Notification No. 41/2007-Service Tax dated the 6th October, 2007.

- (ii) GS.R. 740(E) published in Gazette of India dated the 29th November, 2007, together with an explanatory memorandum seeking to exempt by way of refund of service tax paid, the taxable service, namely business exhibition service provided to manufacturers of goods who are registered as exporters of such goods with any of the organizations mentioned therein for a period of upto 31st March, 2009.

- (iii) The Service Tax (Sixth Amendment) Rules, 2007 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 28th December, 2007, together with an explanatory memorandum.

- (iv) GS.R. 94(E) published in Gazette of India dated the 19th February, 2008, together with an explanatory memorandum making certain amendments in the Notification No. 41 /2007-Service Tax dated the 6th October, 2007.

- (v) GS.R. 148(E) to GS.R. 159(E) published in Gazette of India dated the 1st March, 2008 together with an explanatory memorandum regarding certain changes made in Service Tax in context of the Budget proposals announced by Finance Minister in Lok Sabha on 29th February, 2008.

(Placed in Library, See No.LT-8280/08)

(5) A copy of the Notification No. G.S.R. 55(E) (Hindi and English versions) published in Gazette of India dated the 24th January, 2008, together with an explanatory memorandum appointing 25th day of January, 2008 as the date of the purpose of clause (ii) of section 133 of the Finance Act, 2007 issued under section 133 of the said Act.

(Placed in Library, See No.LT-8281/08)

(6) A copy of the Notification No. GS.R. 41(E) (Hindi and English versions) published in Gazette of India dated the 18th January, 2008 together with an explanatory memorandum seeking to specify the form of the quarterly return to be filed by units availing areas based exemptions in Uttarakhand and Himachal Pradesh, issued under Central Excise Rules, 2002.

(Placed in Library, See No.LT-8282/08)

(7) A copy of the Security Interest (Enforcement) Amendment Rules, 2007 (Hindi and English versions) published in Notification No. S.O. 1837(E) in Gazette of India dated the 26th October, 2007 under sub-section (3) of section 38 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.



(Placed in Library, See No.LT-8283/08)

- (8) A copy each of the following Notifications under sub-section (4) of section 23 A of the Regional Rural Bank Act, 1976:â€”
- (i) S.O. 2015(E) published in Gazette of India dated the 30th November, 2007, regarding Amalgamation of Kishan Gramin Bank, Devi Patan Kshetriya Gramin Bank, Rani Laxmibai Kshetriya Gramin Bank and Uttar Pradesh Gramin Bank.
  - (ii) S.O. 2162(E) published in Gazette of India dated the 19th December, 2007, regarding dissolution of Kishan Gramin Bank, Devi Patan Kshetriya Gramin Bank, Rani Laxmibai Kshetriya Gramin Bank and Uttar Pradesh Gramin Bank.

(Placed in Library, See No.LT-8284/08)

- (9) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:â€”

- (i) The Income Tax (Fifteenth Amendment) Rules, 2007 published in Notification No. S.O. 1989(E) in Gazette of India dated the 27th November, 2007.
- (ii) The Income Tax (Second Amendment) Rules, 2008 published in Notification No. S.O. 1 1 (B) in Gazette of India dated the 18th January, 2008.

(Placed in Library, See No.LT-8285/08)

- (10) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2007 (Hindi and English versions) published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 2008, under section 77 of the Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(Placed in Library, See No.LT-8286/08)

- (11) A copy of the Notification No. F. No. DGIT (Admin.)/HRD/2007-2008 (Hindi and English versions) published in Gazette of India dated the 31st December, 2007 containing the Presidential Assent to the constitution of the Directorate of Income-Tax, Human Resource Development (HRD), Central Board of Direct Taxes, Department of Revenue, Ministry of Finance together with an explanatory memorandum.

(Placed in Library, See No.LT-8287/08)

- (12) A copy of the consolidated report (Hindi and English versions) on the working of the Public Sector Banks as on 31st March, 2007.

(Placed in Library, See No.LT-8288/08)

- (13) A copy of the Bangiya Gramin Vikas Bank (Officers and Employees) Service Regulations, 2007 (Hindi and English versions) published in Notification No. 46 in weekly Gazette of India dated the 17th November, 2007 under sub-section (2) of section 30 of Regional Rural Banks Act, 1976.

(Placed in Library, See No.LT-8289/08)

- (14) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:â€”

- (i) The Securities and Exchange Board of the India (Depositories and Participants) (Amendment) Regulations, 2007 published in Notification No. 1 I/LC/GN/2007/4485 in Gazette of India dated the 10th October, 2007.
- (ii) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 2007 published in Notification No. 1 I/LC/GM/2007/31/12/2007 in Gazette of India dated the 31 st December, 2007.

(Placed in Library, See No.LT-8290/08)

- (15) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, India Hyderabad, for the year 2006-2007, alongwith Audited Accounts, under sub-section (3) of section 20 of the Insurance Regulatory and Development Authority Act, 1999.

(Placed in Library, See No.LT-8291/08)

- (16) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Minister, New Delhi, for the year 2006-2007 alongwith Audited Accounts.

(17) A copy of the Review (Hindi and English versions) by the Government on the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2006-2007.

(Placed in Library, See No.LT-8292/08)

(18) A copy each of the following papers (Hindi and English versions) under article 151 (1) of the Constitution:â€”

(i) Report of the Comptroller and Auditor General of Indiaâ€”Union Government (Defence Services) (No. CA 4 of 2008)â€”(Compliance Audit)â€”Army and Ordnance Factories for the year ended the March 2007.

(Placed in Library, See No.LT-8293/08)

(ii) Report of the Comptroller and Auditor General of Indiaâ€”Union Government (Civil) (No. CA 2 of 2008)â€”Autonomous Bodies for the year ended the March 2007.

(Placed in Library, See No.LT-8294/08)

(iii) Report of the Comptroller and Auditor General of Indiaâ€”Union Government (Scientific Department) ("No. CA 3 of 2008)â€”(Compliance Audit) for the year ended the March 2007.

(Placed in Library, See No.LT-8295/08)

(iv) Report of the Comptroller and Auditor General of Indiaâ€”Union Government (Defence Services) (No. CA 5 of 2008)â€”(Compliance Audit) Air Force and Navy for the year ended the March 2007.

(Placed in Library, See No.LT-8296/08)

(19) A copy each of the following "Notifications (Hindi and English versions) under section 48 of the Foreign Exchange Management Act, 1999:â€”

(i) The Foreign Exchange Management (Borrowing or Lending in Foreign Exchange) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 663(E) in Gazette of India dated the 16th October, 2007.

(ii) The Foreign Exchange Management (Deposit) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R. 664(E) in Gazette of India dated the 16th October, 2007.

(iii) The Foreign Exchange Management (Borrowing or Lending in Rupees) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 711(E) in Gazette of India dated the 14th November, 2007.

(iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Amendment) Regulations, 2007 published in Notification No. G.S.R. 712(E) in Gazette of India dated the 14th November, 2007.

(v) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Second Amendment) Regulations, 2007 published in Notification No. G.S.R. 713(E) in Gazette of India dated the 14th November, 2007.

(vi) The Foreign Exchange Management (Deposit) (Fourth Amendment) Regulations, 2007 published in Notification No. GS.R. 714(E) in Gazette of India dated the 14th November, 2007.

(vii) The Foreign Exchange Management (Realisation, Repatriation and Surrender of Foreign Exchange) (Amendment) Regulations, 2007 published in Notification No. GS.R. 715(E) in Gazette of India dated the 14th November, 2007.

(Placed in Library, See No.LT-8297/08)

(20) A copy each of the following Notifications (Hindi and English versions) (under sub-section (3) of section 21 of the Coinage Act, 1906:â€”

(i) The Coinage of the Five Rupees coined to commemorate the occasion of "State Bank of India Bicentennial Year" Rules, 2007 published in Notification No. GS.R. 45(E) in Gazette of India dated the 22nd January, 2008.

(ii) The Coinage of the Five Rupees coined to commemorate the occasion of "Lai Bahadur Shastri Birth Centenary (1904â€”2004)" Rules, 2007 published in Notification No. GS.R. 47(E) in Gazette of India dated the 22nd January, 2008.

(Placed in Library, See No.LT-8298/08)

(21) A copy of the Notification No. G.S.R. 782(E) (Hindi and English versions) published in Gazette of India dated the 19th December, 2007 together with an explanatory memorandum prescribing a special procedure for payment of duty in respect of pan masala and pan masala containing tobacco, issued under Rule 15 of the Central Excise Rules, 2002.



(Placed in Library, See No.LT-8299/08)

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